

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION
RAJYA SABHA
UNSTARRED QUESTION No-11
ANSWERED ON-07/12/2022

APPOINTMENT OF CHANCELLORS AND VICE-CHANCELLORS IN UNIVERSITIES

11. DR. V. SIVADASAN:

Will the Minister of EDUCATION be pleased to state:

(a) the number and list of the Universities in the country with no University Grants Commission (UGC) representative in the selection committee for Vice-Chancellors, State-wise data;

(b) the State-wise list of currently serving Vice-Chancellors who have been appointed with selection committees without UGC representatives;

(c) whether according to Punchhi Commission, the Governors should not be Chancellors of the State Universities; and

(d) what are the steps taken by the Central Government to implement this recommendation?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION

(DR. SUBHAS SARKAR)

(a) and (b): The University Grants Commission (UGC) has informed that data regarding the number and list of universities in the country with no UGC representative in the selection committee for Vice-Chancellors is not maintained.

(c): The Commission on Centre-State Relations under the Chairmanship of Justice (Retd.) Madan Mohan Punchhi, former Chief Justice of Supreme Court of India submitted its Report to the Government on 31st March, 2010 in 7 volumes. The report contained 273 recommendations on various issues concerning the Centre-State Relations, including the recommendations relating to appointment of Governors as Chancellors of Universities.

(d): The Punchhi Commission had submitted its report to the Government in 2010. The report was circulated to all the State Governments/UTs and Central Ministries/Departments for their comments. The report along with the comments received from State Governments/UTs and Central Ministries/Departments was placed before the Inter-State Council (ISC) in its 11th meeting held on 16.07.2016. The Council decided that the recommendations of the

Commission may first be examined by the Standing Committee of the ISC and thereafter placed before the Council for decision.

Accordingly, the recommendations of the Punchhi Commission were examined by the Standing Committee of the ISC. As the minutes of the meetings of the Standing Committee were initially sent to 7 States only, which were members of the Standing Committee, it was decided to share the recommendations of the Standing Committee with all the State Governments/UTs and they were again requested to furnish their comments with reference to the recommendations of the Standing Committee, whereupon comments of various State Governments have been received.
